CHAPTER II

THE SCHEDULE [See section 17 (2)] THE STATUTES OF THE UNIVERSITY

- 1. In these Statutes Definitions.
 - (a) "Act" means the Banaras Hindu University Act, 1915.
 - (b) all words and expressions used herein and defined in the Act shall have the meanings respectively assigned to them in the Act.

2. EMOLUMENTS, TERMS AND CONDITIONS OF SERVICE OF THE VICE-CHANCELLOR

- (1) There shall be paid to the Vice-Chancellor a salary and other allowances as approved by the Government of India/UGC⁵ and he shall be entitled, without payment of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.
- (2) The Vice-Chancellor shall not be entitled to the benefits of the University Provident Fund or to any other allowance :
 - Provided that where an employee of the University is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the Provident Fund and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor.
- (3) The Vice-Chancellor shall be entitled to traveling allowances at such rates as may be fixed by the Executive Council.
- (4) The Vice-Chancellor shall be entitled to leave on full pay for one-eleventh of the period spent by him on active service.
 - ⁶Provided that where, and to the extent that, the leave applied for by the Vice-Chancellor in sufficient time before the date of expiry of his term and is refused in the interest of the University with prior approval of the Visitor, he shall be entitled to the amount of leave so refused after he relinquishes the charge of his office subject to a maximum of 120 days.
- (5) The Vice-Chancellor shall also be entitled, on medical grounds or otherwise than on medical grounds, to leave without pay for a period not exceeding three months during the term of his office:
 - Provided that such leave may be converted into leave on full pay to the extent to which he will be entitled to leave under clause (4).
- ⁷(6) The Vice-Chancellor shall retire on attaining the age of 70 years.

3. RECTOR

(1) The Rector shall be appointed by the Executive Council on the recommendations of the Vice-Chancellor:

⁵ Vide Ministry of Human Resource Development (Dept. of Education) letter No. F.1-46/88-Desk(U) dated 10.7.1990.

⁶ Vide Ministry of Education letter No. F.I-23/75-U2 dated 17-10-75.

⁷ Vide Ministry of HRD, Deptt. of Higher Education letter No. F.1-11/2007-Desk (U) dated 11th May, 2007 (ECR No. 90 dated 31.10.2006, amended vide ECR No. 97 dated March 14, 2007).

Provided that where the recommendation of the Vice-Chancellor is not accepted by the Executive Council, he may recommend any other person to the Executive Council and if it does not accept that recommendation also, the Vice-Chancellor shall forward the names of both the persons aforesaid to the Visitor and the Visitor may appoint either of them or direct the Vice-Chancellor to recommend any other person to the Executive Council.

- (2) The Rector shall be a whole-time salaried officer of the University.
- (3) The Rector shall hold office for only so long as the Vice-Chancellor on whose recommendation he was appointed, holds office and he shall be eligible for re-appointment:
 - Provided that notwithstanding the expiry of the term of his office, the Rector shall continue in office until his successor is appointed and enters upon his office.
- (4) The emoluments and other terms and conditions of service of the Rector shall be prescribed by the Ordinances.
- (5) The Rector shall assist the Vice-Chancellor in all matters and shall also exercise such powers and perform such duties as may be delegated to him by the Vice-Chancellor.
- (6) Where the Vice-Chancellor is the Chairman of any board or committee appointed under Statute 26 and he is absent for any reason whatsoever from any meeting of such board or committee, the Rector shall preside over such meeting.
- (7) The Rector shall be entitled to be present at and to address any meeting of any authority or board or committee of the University but shall not be entitled to vote thereat unless he is a member of such authority or board or committee.

3A. DIRECTOR

- (1) There shall be a Director each for the Institute of Technology, the Institute of Medical Sciences and 8the Institute of Agricultural Sciences and the 9Institute of Environment and Sustainable Development who shall be officers of the University.
- (2) A Director shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor from amongst the Professors in the Institute.
- (3) The powers, duties and conditions of service of a Director shall be prescribed by the Ordinances.

4. REGISTRAR

- (1) The Registrar shall be appointed by the Executive Council on the recommendation of a Selection Committee constituted for the purpose and shall be a whole-time salaried officer.
- (2) When the office of the Registrar is vacant or when the Registrar is, by reason of illness or absence for any other cause, unable to perform the

⁸ vide Ministry of Education and S.W. letter No. F. 1-17-77-u2 dated February 1978.

⁹ Vide Ministry of IIRD, Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July, 2010 (ECR No. 90 dated October 6, 2009)

- duties of the office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (3) The Registrar shall be the ex-officio Secretary of the Court, the Executive Council, the Academic Council, the Selection Committees and the Faculties, but shall not be deemed to be a member of any of these authorities.
- (4) The Registrar shall:-
 - (a) be the custodian of the records, the common seal and such other properties of the University as the Executive Council shall commit to his charge;
 - (b) issue under the direction of the Vice-Chancellor all notices convening meetings of the Court, the Executive Council, the Academic Council, the Selection Committees, the Faculties, the Boards of Studies, and of the committees appointed by the authorities of the University;
 - (c) maintain the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Selection Committees, the Faculties, and of the committees appointed by the authorities of the University;
 - (d) conduct the official correspondence of the Court, the Executive Council and the Academic Council;
 - 10 (e) [X X X]
 - (f) supply to the Visitor, copies of the agenda of meetings of the authorities of the University as soon as they are issued and the minutes of the meetings of the authorities ordinarily within a month of the holding of the meetings;
 - (g) in and emergency, when neither the Vice-Chancellor nor the Rector is able to act, call a meeting of the Executive Council forthwith and take its directions for carrying on the work of the University;
 - (h) represent the University in suits or proceedings by or against the University, assign powers of attorney and verify pleadings or depute his representative for the purpose;
 - (i) perform such other duties as may be prescribed by these Statutes, the Ordinances and Regulations or as may be required, from time to time, by the Executive Council or the Vice-Chancellor,
 - (5) (a) The Registrar shall have power to take disciplinary action against the employees belonging to the ministerial, subordinate-executive and class IV services and to suspend them pending enquiry, administer warnings to them or impose on them the penalty of censure or the with holding of increment;
 - Provided that no such penalty shall be imposed until the employee has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.
 - (b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing the penalty of the withholding of increment.

¹⁰ Deleted vide Ministry of Education and S.W. letter No. 1-17/77-U2 dated Fab. 1978.

(c) In a case where the enquiry discloses that a punishment beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the enquiry, make a report to the Vice-Chancellor along with his recommendations, and the decision of the Vice-Chancellor thereon shall be final;

Provided that an appeal shall lie to the Executive Council against the order of the Vice-Chancellor imposing the penalty of dismissal.

5. FINANCE OFFICER

- The Finance Officer shall be appointed on deputation from any organized Services of the Govt. of India by the Executive Council on the recommendation of the Vice-Chancellor and shall be a whole-time salaried officer. The Finance Officer shall work under the supervision of the Vice-Chancellor and shall be accountable to the Executive Council through the Vice-Chancellor.
- (2) When the office of the Finance Officer is vacant or when the Finance Officer is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (3) The Finance Officer shall:-
 - (a) exercise general supervision over the funds of the University and shall advise it as regards its financial policy; and
 - (b) perform such other financial functions as may be assigned to him by the Executive Council or as may be prescribed by these Statutes or the Ordinances:
 - Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding Rs.10,000 without the previous approval of the Executive Council.
- (4) Subject to the control of the Executive Council, the Finance Officer shall:-
 - (a) hold and manage the property and investments including trust and endowed property for furthering any of the objects of the University;
 - (b) see that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;
 - (c) be responsible for the preparation of annual accounts and the budget of the University for the next financial year and for their presentation to the Executive Council;
 - (d) keep a constant watch on the state of the cash and bank balances and on the state of investments;
 - (e) watch the progress of collection of revenue and advise on the methods of collection employed;
 - (f) have the accounts of the University regularly audited by an internal audit party;

¹¹ Vide Ministry of Human Resource Development (Deptt. of Higher Education) letter No. F.I-28/2007 Desk(U) dated 1st June, 2009. (ECR No. 1 dated October 16, 2008).

- (g) see that the registers of buildings, land and equipment are maintained up-to-date and that the stock-checking is conducted of equipment and consumable materials in all offices and colleges, and in the Public Works Department and Workshop stores;
- (h) call for explanation for unauthorised expenditure and for other financial irregularities and suggest disciplinary action against the persons at fault;
- (i) call for from any office or institution under the University and information or returns that he may consider necessary to discharge his financial responsibilities.
- (5) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Executive Council for any money payable to the University shall be sufficient discharge for the same.

¹²5A. CONTROLLER OF EXAMINATIONS

- (1) The Controller of Examinations who is hereby declared under Section 6(j) of the Act to be an Officer of the University, shall be appointed by the Executive Council on the recommendation of a Selection Committee constituted for the purpose and shall be a whole-time salaried Officer
- (2) When the Office of the Controller of Examinations is vacant or when the Controller of Examinations is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (3) The Controller of Examinations shall:-
 - (a) issue under the direction of Vice-Chancellor all notices convening meetings of the Board of Examiners, the Board of Moderators and of the Committees appointed in connection with Examinations by the authorities of the University and maintain the minutes of all such meetings.
 - (b) control the conduct of Examinations and all other arrangements necessary therefor and the execution of all processes connected therewith.
 - (c) notwithstanding anything to the contrary contained in these Statutes, the Ordinances and the Regulations, perform such other duties, administrative or academic, as may be required, from time to time, by the Vice-Chancellor.
 - (d) be the custodian of the records pertaining to his duties and responsibilities under this Statute.
 - (e) call from any office or institution under the University any information or returns that he may consider necessary for the performance of his duties and to discharge his responsibilities.
 - (f) call for explanation from any subordinate employee who may be at fault, in respect of any matter pertaining to his responsibilities and suggest disciplinary action against the persons at fault.

¹² Vide Ministry of Education & S.W. letter No.F.1-17/77-U2 dated Feb. 1978.

6. LIBRARIAN

- (1) The librarian shall be a whole-time salaried officer appointed by the Executive Council on the recommendation of a Selection Committee constituted for the purpose and shall possess such qualifications as may be prescribed by the Executive Council.
- (2) When the office of Librarian is vacant or when the Librarian is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Executive Council may appoint for the purpose.
- (3) The duties and powers of the Librarian shall be regulated by the Ordinances.

¹³6A. MEDICAL SUPERINTENDENT

- (1) The Medical Superintendent be appointed by the Executive Council on the recommendation of a Selection Committee constituted for the purpose by the Executive Council and shall be a whole time salaried officer.
 - Provided further that the incumbent shall be appointed on tenure basis, the tenure being determined by the Selection Committee.
- (2) When the office of the Medical Superintendent is vacant or when the Medical Superintendent is, by reason of illness or absence for any other cause unable to perform the duties of his office, the duties of the office shall be performed by such persons as the Vice-Chancellor may appoint for the purpose.
- (3) Notwithstanding anything to the contrary contained in these Statutes, the Medical Superintendent, in relation to the hospital, shall exercise the financial and administrative pattern as are exercised by the other Statutory Officers and such other powers which an Ordinance may define taking into account the special needs of the hospital subject to the overall supervision of the Director, Institute of Medical Sciences.
- (4) Notwithstanding anything to the contrary contained in Statute 4(5)(a), the Medical Superintendent shall have the power to take disciplinary action against the employees belonging to the ministerial, subordinate-executive, technical workshop staff, paramedical staff and class IV services as also staff borne on the establishment of the Institute and physically working in the Hospital and to suspend them pending enquiry, administer warnings to them or impose on them the penalty of censure or withholding of increment. Provided that no such penalty shall be imposed until the employee has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.
 - (a) An appeal shall lie initially to the Director, I.M.S., against any order of the Medical Superintendent imposing the penalty of the withholding of increment.
 - (b) In a case where the employee is not satisfied with the decision of the Director, I.M.S., an appeal shall lie with the Vice-Chancellor whose decision will be final.

¹³ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-86/86 Desk(U) dated 15th July, 1987.

- (c) In case the Inquiry discloses that punishment beyond the power of the Medical Superintendent is called for, the Medical Superintendent shall, upon conclusion of the enquiry, make a report to the Director, I.M.S., alongwith his recommendations. The Director, I.M.S., if satisfied with the recommendation, shall forward the same to the Vice-Chancellor for a final decision.
 - Provided that an appeal shall lie to the Executive Council against the order of the Vice-Chancellor imposing the penalty of dismissal.
- (5) The Medical Superintendent shall not incur any expenditure from the Budget under his control exceeding Rs.10,000/-on any single item without the previous approval of the Vice-Chancellor.
- (6) Subject to the control of the Executive Council, the Medical Superintendent shall:-
 - (a) hold and manage all immovable properties (other than movable property).
 - (b) see that the ceilings in the Budget for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted.
 - (c) be responsible for he preparation of annual accounts and the Budget of the Hospital including the pro-rata electrical, water and maintenance of building, etc. for the next financial year and send the same to he Finance Officer.
 - (d) provide the details of duties of Doctors entrusted with patient care, as per Hospital manual published by the D.G.H.S., Govt. of India.
 - (e) have supervision and administrative control of interns and Residents including their training as also posting, disbursement of salary, leave etc.

¹⁴7. DEAN OF STUDENTS

- (1) The Dean of Students shall be appointed, from amongst employees of the University who are teachers of the University, preferably of the rank of Professor but not below the rank of Reader, by the Executive Council on the recommendation of the Vice-Chancellor. The Dean of Students shall be a part-time employee of the University and the tenure shall be co-terminus with the Vice-Chancellor and shall hold office during the pleasure of the Vice-Chancellor. He shall be eligible for re-appointment.
- (2) The person who is appointed as the Dean of Students shall continue to hold his lien on his substantive post and shall continue to subscribe to the University Provident Fund.
- (3) When the office of the Dean of Students is vacant or when the Dean of Students is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (4) The duties and powers of the Dean of Students shall be regulated by the Ordinances.

¹⁴ Vide Ministry of Education letter No. F.1-19/83 Desk(U) dated 16th January, 1985.

¹⁵8. CHIEF PROCTOR

- The Chief Proctor shall be appointed from amongst the employees of the University who are teachers of the University, preferably of the rank of Professor, but not below the rank of Reader by the Executive Council on the recommendation of the Vice-Chancellor. The Chief Proctor exercises such powers and perform such duties as may be assigned to him by the Vice-Chancellor.
- The Chief Proctor shall be a part-time employee of the University and the tenure shall be co-terminus with the Vice-Chancellor and shall hold office during the pleasure of the Vice-Chancellor and shall be eligible for reappointment for a second term.
- When the office of Chief Proctor is vacant or when the Chief Proctor is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

¹⁶9(1). **DEANS OF FACULTIES**

There shall be a Dean for each Faculty; a Professor within the Faculty shall, by rotation according to seniority, act as the Dean of the Faculty for a period of three years,

Provided that:-

- if there is no Professor, a Reader, by rotation according to seniority, shall act as Dean.
- The Dean shall be the Chairman of the Faculty and shall be responsible for the observance of the Statutes, the Ordinances and the Regulations relating to the Faculty.
- The Dean shall be responsible for overall supervision and control of the organization and the conduct of teaching and research work in the Departments comprised in the Faculty.
- The Dean shall exercise such other powers and perform such other (4) functions and duties as may be assigned to him by the Executive Council or the Vice-Chancellor.
- ¹⁷(5) Professor or Reader shall have the option to resign the Deanship at any time during his tenure and also decline the offer of appointment in his turn as Dean of the Faculty.
- ¹⁸(6) Provided further that in the event of Professor/Reader not being available at the time of commencement of his tenure, the Professor/Reader as the case may be next in order of seniority shall be appointed as Dean and the tenure of such a person shall commence after the expiry of the term of the Professor/Reader appointed in his absence.

Vide Ministry of Education letter No. F.1-19/83 Desk(U) dated 15th January, 1985.
 Vide Ministry of Education letter No. F.1-76/83 Desk(U) dated 12th March, 1984.

¹⁷ Vide Ministry of HRD (Deptt. of Education) letter No. F.1-39/91 Desk(U) dated 14.5.1992.

¹⁸ Vide Ministry of HRD (Deptt. of Education) Letter No.F.1-39/91-Desk(U). dated 14.5.1992

¹⁹9A. Principal Mahilamahavidyalaya

The Principal Mahila Mahavidyalaya, BHU will be an Officer of the University. Her appointment shall be made by the Executive Council on the recommendation of the Vice-Chancellor and the powers, duties and conditions of the service shall be as prescribed by the Ordinance.

10. THE COURT

- (1) The Court shall consist of the following members, namely:-
 - (a) the Chancellor, ex-officio,
 - (b) the members of the Executive Council, ex-officio,
 - (c) three persons, being Heads of Departments of Studies or Principals of Colleges of the University, nominated by the Visitor,
 - (d) two persons, being professors from Departments of Studies or Colleges of the university, nominated by the Visitor,
 - (e) two persons from among teachers of the university, other than professors, nominated by the Visitor,
 - 20 (f) three representatives of Parliament, two to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof, provided that consequent on a member of Parliament becoming a Minister or Speaker/Deputy Speaker, Lok Sabha or Deputy Chairman, Rajya Saha, his/her nomination/ election of the Statutory body shall be deemed to have been terminated, and
 - (g) thirty persons nominated by the Visitor from among persons who are men of standing in public life or have special knowledge or practical experience in education or have rendered eminent services in the cause of education.
- (2) Seventeen members of the Court shall form the quorum.
- (3) All members of the Court, other than ex-officio members shall hold office for a term of three years.
- ²¹(4) The Annual Report of the University shall be submitted to the Court in its Annual Meeting to be held latest by middle of November every year.

11. NOTICE OF MEETING

Notice of meetings of the Court shall be issued by the Secretary at least thirty days before the date of the meeting with an agenda paper, and no business which does not arise out of matters noted or mentioned in the agenda paper shall be considered unless the consent of at least two-thirds of the members of the Court present at the meeting be obtained thereto.

12. NOTICE OF PROPOSALS OR AMENDMENTS

Every member who intends to bring forward any special business at a meeting of the Court or to propose any person for election as Chancellor shall give notice

¹⁹ Vide Ministry of HRD (Deptt. of Education) letter No. F.1-15/97 Desk(U) dated 18.12.1998.

²⁰ Vide Ministry of Human Resource Development (Deptt. of Secondary and Higher Education) letter No. F.1-22/2002-Desk(U) dated 29th April. 2003 (ECR No. 33 dated July 19-20, 2002)

²¹ Vide Ministry of Human Resource Development (Deptt. of Higher Education) letter No F.1-2/2010-Desk(U) dated May 5, 2010 (ECR No. 98 dated October 6, 2009).

of such business or the name of the person to be proposed, to the Secretary at least twenty days before the date appointed for such meeting; and every member who intends to propose an amendment shall give notice thereof to the Secretary, ten days before the date fixed for the meeting.

13. NOTICE OF SPECIAL MEETING

A notice of twenty-one days of any special meeting of the Court stating generally the nature of the business to be transacted shall be sent to each member of the Court, and no such meeting shall be competent to transact any business other than that mentioned in the notice or directly arising out of it; any member desiring to send a proposal relating to the nature of the business specified in the notice shall send such proposal to the Secretary so as to reach him at least ten days before the date of the meeting.

14. THE EXECUTIVE COUNCIL

- (1) The Executive Council shall consist of the following members, namely:-
 - (a) The Vice-Chancellor, ex-officio,
 - (b) Eight persons nominated by the Visitor,
- (2) Five members of the Executive Council shall form the quorum,
- (3) The members of the Executive Council shall hold office for a term of three years.

15. Powers of the Executive Council

Subject to the provisions of the Act, these Statutes and the Ordinances, the Executive Council shall, in addition to any other powers vested in it, have the following powers, namely:-

- ²²(i) to appoint, from time to time, such Professors, Readers, Lecturers and other members of the teaching staff as may be necessary, on the recommendation of the Selection Committee constituted for the purpose, and to provide for filling temporary vacancies therein;
 - Provided further that it shall not be necessary to constitute any Selection Committee for filling in Special Chairs of Professors in case of a person of high academic distinction, eminence and professional attainments invited by the Executive Council to accept the Chair based on the recommendations of a Special Committee constituted by the Executive Council for such purpose and on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him on the post.
- (ii) to fix the emoluments and define the duties and conditions of service of Professors, Readers, Lecturers and other members of the teaching staff:

 Provided that no action shall be taken by the Executive Council in respect of the number, the qualifications and the emoluments of teachers otherwise than after consideration of the recommendation of the Academic Council;
- (iii) to appoint the Registrar, the Dean of Students, the Chief Proctor, the Librarian and other salaried officers and staff of the University and to fix their emoluments and define their duties and conditions of service;

²² Vide MHRD (Deptt. of Education) letter No. F.1-64/86 Desk(U) dated 24th May, 1988.

- (iv) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and, for that purpose, to appoint such agents as it may think fit;
- (v) to invest any money belonging to the University, including any unapplied income, in such stocks, funds, shares or securities, as it shall, from time to time, think fit, or in the purchase of immovable property in India, with the like powers of varying such investments from time to time;
- (vi) (a) to accept on behalf of the University any trust, bequest, donation or transfer of any movable or immovable property to the University; and
 - (b) to transfer any movable or immovable property on behalf of the University;
- (vii) to provide the buildings, premises, furniture, apparatus, and other means needed for carrying on the work of the University;
- (viii) to enter into, vary, carry out and cancel contracts on behalf of the University;
- (ix) to entertain, adjudicate upon, and if it thinks fit, to redress, any grievances of the salaried officers of the University the teaching staff and other employees of the University who may for any reason feel aggrieved:
 - Provided that, in matters of discipline and punishment, where the final power has been vested in the Vice-Chancellor or any other officer of the University, no appeal shall lie to the Executive Council;
- (x) to appoint examiners and moderators and if necessary, to remove them, and to fix their fees, emoluments and traveling and other allowances after considering the recommendations of the Academic Council;
- (xi) to maintain registers of registered graduates and of registered donors to the University;
- (xii) to select a common seal for the University, and provide for the custody and use of the seal;
- (xiii) to manage Departments, Institutions of Research or Specialised Studies, Special Centres, Laboratories, Museums and Hostels managed by the University;
- (xiv) to arrange for and direct the inspection of Colleges, Departments, Institutions, Special Centres and Hostels and to issue instructions for maintaining their efficiency and ensuring proper conditions of employment for members of their staff;
- (xv) to make arrangements, from time to time, for periodical assessment of the work of the teachers of the University;
- (xvi) to institute fellowships including traveling fellowships, scholarships, studentships, medals and prizes;
- (xvii) to direct the conduct of examinations in conformity with the Ordinances and the publication of the results thereof;
- (xviii) to delegate any of these powers to the Vice-Chancellor, Rector, Registrar, Heads of Departments and Institution and Officers of the University or to a Committee appointed by it as it may deem fit.

²³(xix) To cause the timely preparation of the Annual Report of the University and its submission in the Annual meeting of the Court.

16. CONTRACTS

The Executive Council shall, from time to time, appoint such person or persons as it may think proper, either by virtue of office or by name, to enter into, execute and sign contracts for and on behalf of the University, and to present them for registration according to the law in force for the time being.

²⁴17. ACADEMIC COUNCIL

- (1) The Academic Council shall consist of the following members, namely:-
 - Vice-Chancellor,
 - (ii) Rector,
 - (iii) Directors of the Institutes,
 - (iv) Deans of Faculties.
 - (v) All Heads of Departments,
 - (vi) Principal, MMV,
 - (vii) Principals of other Colleges admitted to the privileges of the University,
 - (viii) One Professor, Reader, Lecturer from each Faculty and MMV by rotation according to seniority,
 - (ix) 10 distinguished persons from different disciplines to be nominated by the Academic Council from out side the University.
- (2) Tenure of the members, other than ex-officio ones, shall be three years.

Provided that a member co-opted in his capacity as a member of a particular board or committee or as the holder of a particular post shall hold office so long only as he continues to be a member of that board or committee or the holder of that post.

²⁵(3) Eighty members of the Academic Council shall form the quorum.

18. POWERS, DUTIES AND ACTIONS OF THE ACADEMIC COUNCIL

Subject to the provisions of the Act, the Academic Council shall, in addition to all other powers vested in it, have the following powers, duties and functions, namely:-

- to report on any matter referred to it by the Executive Council; (i)
- to make recommendations to the Executive Council with regard to the (ii) creation and abolition of teaching posts in the University and the colleges, and the classification of the said posts and the emoluments and duties attaching thereto;

²³ Vide Ministry of Human Resource Development (Deptt. of Hiogher Education) letter No. F.1-2/2010-Desk(U) dated May 5, 2010 (ECR No. 98 dated October 6, 2009).

²⁴ Vide The Under Secretary to the Govt. of India. Ministry of Human Resource Development letter

No. F.1-27/2007-Desk(U) dated 30th December, 2008, (ECR No. 195 dated 23.4.2008).

²⁵ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-88/86 Desk(U) dated 26th October, 1987.

- (iii) to formulate, modify or revise schemes for the organisation of, and assignment of subjects to, Faculties and to report to the Executive Council as to the expediency of the abolition, reconstitution or division of any Faculty or the amalgamation of one or more Faculties;
- (iv) to promote research within the University and to require, from time to time, reports on such research;
- (v) to consider proposals submitted by the Faculties;
- (vi) to recognize diplomas and degrees of other Universities and institutions and to determine their equivalent diplomas and degrees of the Banaras Hindu University;
- (vii) to make special arrangements, if any, for the teaching of women students and for prescribing for them special courses of study, after consulting the Advisory Board of Women's Education;
- (viii) to make such arrangements for the instruction and examination of persons, not being members of the University, as may be necessary;
- (ix) to recommend to the Executive Council the rates of fees and charges;
- (x) to make proposals to the Executive Council for the establishment of Colleges, Departments, Institutions of Research and Specialised Studies, Special Centres, Libraries, Laboratories and Museums;
- (xi) to make proposals to the Executive Council for the institution of fellowships, traveling fellowships, scholarships, studentships, medals and prizes;
- (xii) to recommend to the Executive Council draft Ordinances regarding examinations of the University on the conditions on which students should be admitted to such examinations and the working, maintenance and use of the University Library;
- (xiii) to maintain proper standards of examination;
- (xiv) to constitute a Council of Students' Affairs consisting of such number of teachers and students as may be prescribed by the Ordinances to advise the Academic Council on matters relating to the welfare of the students of the University;
- (xv) to fix, subject to any conditions accepted by the Executive Council, the time, mode and conditions of competition for fellowships, scholarships and other prizes and to award the same;
- (xvi) to conduct examinations in conformity with the Ordinances and to fix dates for holding them;
- (xvii) to declare the results of the various University examinations, or to appoint committees or officers to do so, and to make recommendations regarding the conferment or grant of degrees, honours, diplomas, certificates titles and marks of honours;
- (xviii) to award stipends, scholarships, medals, prizes and to make awards in accordance with the Ordinances and such other conditions as may be attached to the awards;
- (xix) to make recommendations to the Executive Council in regard to the appointment of examiners, and if necessary, their removal and the fixation of their fees, emoluments and the traveling and other allowances and the appointment of Boards of Examiners and Moderators;

- (xx) to appoint, whenever necessary, Inspectors or Boards of Inspectors for inspecting colleges and institutions applying for admission to the privileges of the University;
- (xxi) to publish lists of prescribed or recommended text-books and to publish syllabuses of the prescribed courses of study;
- (xxii) to prepare such forms and registers as are, from time to time, prescribed by the Ordinances;
- (xxiii) to appoint committees for admission to the University;
- (xxiv) to appoint, subject to the provisions of Statute 26, committees for such specific purpose as it may deem necessary; and
- (xxv) to person, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out of the provisions of the Act, these Statutes and the Ordinances.
- **19.** [OMITTED]
- 20. [OMITTED]

21. FINANCE COMMITTEE

- (1) The Finance Committee shall consist of the following members, namely:-
 - (i) The Vice-Chancellor;
 - ²⁶(ii) Two persons nominated by the Visitor;
 - (iii) Two persons, who are not employees of the University, appointed by the Executive Council.
 - (iv) Two Deans of Faculties by rotation according to seniority for a term of two years.
- (2) The Finance Officer shall be the Secretary of the Finance Committee.
- (3) Four members of the Finance Committee shall form the quorum.
- (4) All members of the Finance Committee, other than ex-officio members, shall hold office for a term of three years.
- (5) The Vice-Chancellor shall preside at meetings of the Finance Committee.
- (6) A member of the Finance Committee shall have the right to record a minute of dissent if he dissents from the other members.
- (7) The Finance Committee shall meet at least twice every year to examine accounts and to scrutinize proposals for expenditure
- (8) The annual accounts and the budget of the University for the next financial year prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Executive Council for approval with or without amendments.
- (9) The Finance Committee shall fix limits for the total recurring expenditure and the total non-recurring expenditure for the year, based on the income and resources of the University which, in the case of productive works, may include the proceeds of loans; no expenditure shall be incurred by the University in excess of the limits so fixed.

²⁶ Vide Ministry of Education & Social Welfare letter No. F.11-59/69-U2 dated 12th August 1971.

22. FACULTIES:

The University shall include the faculties of -

- (i) Sanskrit Vidya Dharma Vigyan Sankaya²⁷
- (ii) Arts
- (iii) Science
- (iv) Law
- (v) Engineering and Technology²⁸
- (vi) Medicine²⁹
- (vii) Ayurveda³⁰
- (viii) Agriculture
- (ix) Education
- (x) Visual Arts³¹
- (xi) Performing Arts
- (xii) Commerce³²
- (xiii) Management Studies³³
- (xiv) Social Sciences³⁴
- (xv) Dental Sciences³⁵

23. CONSTITUTION OF FACULTIES

- (1) Each Faculty shall consist of the following members, namely:-
 - (i) the Dean of the Faculty who shall be the Chairman;
 - (ii) the Director of the Institute of Technology in the Faculty concerned;
 - ³⁷(iii)the Director of the Institute of Medical Sciences in the Faculty concerned:
 - (iv) the Director of the Institute of Agricultural Sciences in the Faculty concerned;
 - ³⁸(v) the Director of the Institute of Environment and Sustainable Development in the Faculty concerned;
 - (vi) the Heads of Departments of Studies in the Faculty;

³⁶(xvi) Environment and Sustainable Development

²⁷ Vide Ministry of Education & Culture (Deptt. Of Education) letter No. F,1-39/82-Desk(U) dated 8th lune 1983

²⁸ Vide Ministry of Education and Youth Services letter No. F.1-24-170 U.2 dated 31.10.70.

²⁹ Vide Ministry of Education & Social Welfare letter No. F.1-29/77 U.2 dated 27.3.1978.

³⁰ Vide Ministry of Education letter No. F.1-10/85-Desk(U) dated 17th April. 85.

³¹ Vide Ministry of Education & Social Welfare letter No. F.1-148/77 U.2 dated 24.8.1978.

³² Vide Govt. of India. Ministry of Education letter No. F.1-49/83 (U) dated 19th May, 1984.

³³ Vide Govt. of India. Ministry of Education letter No. F.1-49/83 (U) dated 19th May, 1984.

³⁴ Vide Ministry of Education & Social Welfare letter No. F.1-32-170-U.2 dated April, 1978.

³⁵ Vide Ministry of HRD letter No. F.1-15/2005-Desk(U) dated 22nd August, 2005.

³⁶ Vide Ministry of HRD, Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July, 2010 (ECR No. 90 dated October 6, 2009)

³⁷ Vide Ministry of Education & Youth Services letter No. F.1-3-171 U.2 dated 15.3.1971

³⁸ Vide Ministry of HRD. Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July. 2010 (ECR No. 90 dated October 6, 2009)

- (vii) all Professors in the Faculty;
- ³⁹(viii) the Training and Placement officer of the Institute of Technology in the Faculty concerned;
- (ix) one Reader and one Lecturer, by rotation according to seniority, from each Department in the Faculty;
- ⁴⁰(x) one teacher by rotation according to seniority from the Mahila Mahavidyalaya.

Provided that the College provides instruction in any of the subjects assigned to the Faculty.

Provided further that the rotation according to seniority shall be amongst teachers of subjects assigned to the Faculty.

Provided further that where no Mahila Mahavidyalaya imparts instruction in Commerce one teacher by rotation, according to seniority, from amongst Commerce teachers from each affiliated College (in Faculty of Commerce only).

- ⁴¹(xi) Persons not connected with the University having special knowledge of the subject or subjects concerned nominated by the Academic Council, one for each department of the Faculty provided that the number of members to be nominated to each of the Faculties of Law, Education, Commerce and Management Studies under this sub-clause shall be two.
- (2) The term of office of a member under sub-clause (viii), (ix) and (x) of clause (1) shall be three years.

24. Powers of the Faculties

- (1) The Faculty shall have such powers and shall perform such duties as may be assigned to them by these Statutes and the Ordinances and shall, from time to time, appoint such and so many Boards of Studies in different branches of knowledge as may be prescribed by the Ordinances.
- (2) The Faculties shall also consider and make such recommendations to the Academic Council on any question pertaining to their respective spheres of work as may appear to them necessary or on any matter referred to them by the Academic Council.

25. DEPARTMENTS/FACULTIES

- The Departments of Studies in the University and the Faculties relating thereto are set out in the annexure to this schedule.
- (2) No Department shall be established, reconstituted, amalgamated with another, or divided or abolished except in accordance with the provisions of these Statutes.
- (3) Each Department shall consist of the following members, namely:-

³⁹ Vide Ministry of Education & Social Welfare letter No. F.1-57/76 U.2 dated 16.2.1977.

⁴⁰ Vide Ministry of Education & Youth Services letter No. F.1-3/71 U.2 dated 15.3.1971

⁴¹ Vide Ministry of Human Resurce Development (Deptt. Of Education) letter No. F.1-11/85-Desk(U) dated 17th Jan., 1986 and letter No. F.1-11/85-Desk(U) dated 27th July, 1989.

⁴² Vide Ministry of Human Resource Development, Deptt. of Education letter No. F.1-65/87-Desk(U) dated 27.8.1987.

- (i) Teachers of the Department;
- (ii) Persons conducting research in the Departments;
- (iii) Dean of the Faculty or Deans of the Faculties concerned;
- (iv) Honorary Professors, if any, attached to the Department;
- (v) Such other persons as may be members of the Department in accordance with the provisions of the Ordinances.
- 43(4) (1) Each Department shall have a Head whose duties, functions and conditions of appointments shall be laid down by the Ordinances.
 - (2) In the case of Departments having the sanctioned strength of more than one Professor, the Vice-Chancellor shall appoint one of the Professors by rotation according to seniority as the Head of the Department for a specified period as laid down in the Ordinances.

Provided that, if at any particular time, such Department in effect has only one Professor, the Vice-Chancellor shall appoint the Head of Department in accordance with the provisions given in Clause (3).

Provided further that a Professor/Reader who has been the Head of Department earlier or who declined the option under Clause (5) shall not be reappointed until all the Professor/Reader as the case may be in the Department have been duly considered.

Provided further that in the event of Professor/Reader not being available at the time of commencement of his tenure, the Professor/Reader, as the case may be, next in order of seniority shall be appointed as Head of Department and the tenure of such as were not available shall commence after the expiry of the term of the Professor/ Reader appointed in his absence.

- (3) In the case of the Departments which have the sanctioned strength of only one Professor, the Vice-Chancellor shall first appoint the Professor as the Head of Department and thereafter one of the Readers from amongst the two senior most Readers by rotation according to seniority for a specified period as laid down in the Ordinances. After the term of the Readers is over the Professor would again be appointed as the Head and the rotation would continue.
- (4) In case of Departments where there is no Professor, the Vice-Chancellor shall appoint one of the Readers from amongst the two senior most Readers by rotation according to seniority, as the Head of the Department for a specified period as laid down in the Ordinances.
- (5) Any Professor or Reader shall have the option to resign the Headship at any time during his tenure or also to decline the offer of appointment on his turn as Head of the Department.
- (6) If no Professor or Reader is appointed Head of the Department or when the place of the Head of the Department is vacant for any reason

⁴³ Vide Ministry of Human Resource Development, Deptt, of Education letter No. F.1-65/87-Desk(U) dated 27.8,1987.

- the Dean of the Faculty concerned shall act as the Head of the Department.
- (7) Notwithstanding anything contrary contained anywhere in these statutes, whenever the Vice-Chancellor is satisfied that appointment of a person, whose appointment is due on the basis of seniority as the Head of the Department, will not be in the overall interest of the Department he may, with the prior approval of the Executive Council, appoint another Professor or Reader next in seniority, as the case may be, as the Head of the Department.
- (8) Notwithstanding anything contained to the contrary in these statutes, Faculties consisting of a single Department the office of the Head and the office of the Dean shall continue to be held conjointly.
 - Provided that in the event of Professor exercising his option to resign from the Headship or declining the offer of the appointment as Head of Department under Clause (5), his term as Dean shall also come to an end notwithstanding the provisions of para 30 of the Statutes.
- (9) If any dispute or doubt arises about the interpretation of these Statutes, the same shall be referred to the Executive Council and the decision of the Executive Council shall be final.
- (10) These amended Statutes shall be deemed to have come into force w.e.f. 4th April, 1984.

⁴⁴25A. Institutes

(1) There shall be established an Institute of Technology integrating the following departments of the University namely:-

Department of -

- (1) Mechanical Engineering;
- (2) Electrical Engineering
- (3) Civil Engineering
- (4) Mining Engineering;
- (5) Metallurgical Engineering;
- (6) Chemical Engineering and Technology;
- (7) Ceramic Engineering;
- (8) Pharmaceutics:
- (9) Electronics Engineering;
- ⁴⁵(10) Computer Engineering;
- (11) Applied Physics;
- (12) Applied Chemistry
- (13) Applied Mathematics
- (2) The existing Faculty of Medical Sciences be bifurcated into three Faculties under the Institute of Medical Sciences consisting of the Departments as noted below:-

⁴⁴ Vide Ministry of Education & Youth Services letter No. F.1-57/71 U.1 dated 15.3.1971.

⁴⁵ Vide Ministry of Education letter No. F.1-35/84-Desk(U) dated 14.1.85 and F.1-36/84-Desk(U) dated 23rd August, 1985. (Deptt. of Computer Engg., Applied Physics, Applied Chemistry & Applied Maths.).

(1) Faculty of Medicine

Department of -

- (1) Anatomy;
- (2) Biochemistry
- (3) Forensic Medicine;
- (4) General Medicine;
- (5) Microbiology;
- (6) Obstetrics and Gynaecology;
- (7) Opthalmology;
- (8) Physiology;
- (9) Pharmacology;
- (10) Pathology;
- 46(11) Community Medicine
- (12) Paediatric
- (13) Radio-diagnosis Imaging
- (14) General Surgery;
- (15) Anaesthesiology;
- (16) Biophysics;
- (17) Orthopaedics;
- (18) Otorhinolaryngology;
- (19) Psychiatry;
- (20) Radiotherapy & Radiation Medicine
- ⁴⁷(21) Dermetology and Venereology
- (22) Tuberculosis and Chest Diseases
- ⁴⁸(23) Neurosurgery
- (24) Plastic Surgery
- (25) Urology
- (26) Paediatrics Surgery
- (27) Neurology
- (28) Nephrology
- (29) Gastroenterology
- (30) Endocrinology
- (31) Cardiothoracic Surgery
- (32) Cardiology
- (33) Surgical Oncology

(2) Faculty of Ayurveda

Department of -

- ⁴⁹(1) Ayurveda Samhita & Sanskrit
- (2) Sidhant Darshan;
- (3) Dravyaguna;

⁴⁶ Vide Govt. of India, Ministry of HRD letter No. F.1-12/2003-Desk(U) dated 25th March, 2004 (Deptt. of Community Medicine. Deptt. of Radio-diagnosis Imaging & Surgical Oncology).

⁴⁷ Vide Ministry of HRD (Deptt. of Education) letter No. F.1-43/86-Desk(U) dated 4th August, 1987.(Deptt. of Dermetology & Venereology and Deptt. of Tuberculosis & Chest Diseases).

⁴⁸ Vide Human Resource Development letter No. F.1-66/91 Desk(U) dated 8th July 1997. (Deptts. of Neurosurgery. Plastic Surgery. Urology. Paediatrics Surgery. Neurology. Nephrology, Gastroenterology. Endocrinology. Cardiothoracic Surgery and Cardiology).

⁴⁹ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-27/2004-Desk(U) dated 10th October. 2006 (ECR No. 296 dated March 31, 2004). (Department of Ayurveda Samhita & Sanskrit, Sidhant Darshan and Deptt. of Shalya Tantra).

- ⁵⁰(4) Panch Karma
 - (5) Agad Tantra
 - (6) Prasuti Tantra;
 - (7) Shalya Tantra;
- 51(8) Sangyaharan
- (9) Medicinal Chemistry (Bhaisajya Rasayan Vibhag).
- (10) Rasa Shastra
- ⁵² (11) Kriya Sharir
 - (12) Rachana Sharir
 - (13) Swathyavrittya and Yoga
 - (14) Kaumaryavrittya/Balroga
 - (15) Vikriti Vigyan
 - (16) Shalakya Tantra

53(3) Faculty of Dental Sciences

- (1) Department of Dentistry
- (3) There shall be established an Institute of Agricultural Sciences integrating the following departments of the University, namely:-

Department of -

- (1) Agronomy;
- (2) Genetics and Plant Breeding;
- (3) Soil Science and Agricultural Chemistry;
- (4) Horticulture
- (5) Plant Physiology
- (6) Mycology and Plant Pathology;
- (7) Entomology and Agricultural Zoology;
- (8) Agricultural Economics
- (9) Extension Education;
- (10) Animal Husbandry & Dairying and
- (11) Farm Engineering
- ⁵⁴(4) There shall be established an Institute of Environment and Sustainable Development, Faculty of Environment and Sustainable Development consisting of Department of Environment and Sustainable Development with following sub-divisions;
 - (i) Environmental Science:
 - (ii) Bio-resource Management
 - (iii) Energy Resource Development

⁵⁰ 'Vide Ministry of Human Resource Development(Department of Education) letter No.F.1-29/2007-Desk(U) dated August 9, 2011. Although it has been kept in abeyance by University letter dated 3.10..2011. (ECR No.102 dated March 14, 2007).

⁵¹ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-37/2007-Desk(U) dated 11th November, 2011. (ECR No.141 dated June 30, 2007).

⁵² Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-27/2004-Desk(U) dated 10th October, 2006 (ECR No. 296 dated March 31, 2004). (Deptt. of Kriya Sharir, Rachana Sharir. Swathyavrittya and Yoga, Kaumaryavritta/Balroga, Vikrit Vigyan and Department of Shalakya Tantra).

⁵³ Vide Ministry of HRD letter No. F.1-15/2005-Desk(U) dated 22nd August, 2005.(ECR No.331 dated October 11, 2004).

⁵⁴ Vide Ministry of HRD, Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July, 2010 (ECR No. 90 dated October 6, 2009)

- (iv) Water Resource Development
- (v) Socio-Economic and legal dimensions
- (5) The Institute of Technology, the Institute of Medical Sciences and the Institute of Agricultural Sciences and the Institute of Environment and Sustainable Development established under the Statute shall each have a Director as its head.

26. BOARD AND COMMITTEES

The Court, the 'Executive Council, the Academic Council or any Faculty may appoint boards or committees consisting of members of the authority making such appointment and such other persons (if any as that authority in each case may think fit) and any such Board or Committee may deal with any subject assigned to it subject to subsequent confirmation by the authority which appointed it.

27. SELECTION COMMITTEES

- (1) (a) There shall be Selection Committees for making recommendations to the Executive Council for appointment to the posts of Professors, Readers, Lecturers, Registrar, Controller of Examinations and Librarian and such other posts as are declared teaching posts by the Academic Council.
 - (b) Every Selection Committee shall consist of the Vice-Chancellor who shall be the Chairman thereof and a person nominated by the Visitor, and, in addition, the Selection Committee for making recommendations for appointment to a post specified in column (1) of the Table below shall have as its members the persons specified in the corresponding entry in column (2) of the said Table.

(1)	(2)
⁵⁵ Professor	(1) The Dean of the Faculty concerned, provided he is a Professor, except in cases where they are applicants or when the post held by them is being filled up.
	(2) The Head of the Deptt. concerned, provided he is a Professor, except in cases where they are applicants or when the post held by them is being filled up.
	(3) Not less than three persons not being in the service of the University or member of the Executive Council who have special knowledge of the subject with which the person to be appointed will be concerned, to be nominated by the Executive Council.
Reader/ Lecturer	(1) The Dean of the Faculty concerned;
⁵⁶ and Teaching post	(2) The Head of the department concerned;

⁵⁵ Vide Govt, of India, Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-85/86-Desk(U) dated 21st October, 1987.

	(3) Not less than two persons not being in the service of the University or members of the Executive Council who have special knowledge of the subject with which the person to be appointed will be concerned, to be nominated by the Executive Council.					
Registrar/ Controller	Three members of the Executive Council					
of Examinations	nominated by it.					
Librarian	Not less than three persons not being in the service of the University or members of the Executive Council who have special knowledge of the subject of Library Science to be nominated by the Executive Council.					
Professors, Readers	The Director of the concerned Institute will also be					
and Lecturers and	a member of the Selection Committee constituted					
other teaching post	as above for the respective post.					
in the Institute of	as no ve for the respective post.					
Technology,						
Institute of Medical						
Sciences, Institute of						
Agricultural						
Sciences.and the						
⁵⁸ Institute of						
Environment and						
Sustainable						
Development						
Professors, Readers	Principal, Mahila Mahavidyalaya, will also be a					
and Lecturers and	member of the Selection Committee, constituted as					
⁵⁹ other teaching post	above for the posts of Mahila Mahavidyalaya.					
in Mahila						
Mahavidyalaya.						
⁶⁰ Professors,	Programme Co-ordinator of the concerned					
Readers and	Departments, ⁶¹ (CAS/SAP and Schools) will also					
Lecturers in the	be a member of the Selection Committee.					
Centre of Advanced						
Study/ Departments						
selected for Special						
Assistance						
Programme/						
Schools.						

⁵⁶ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-37/84-Desk(U) dated 25.3.1985.

Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-37/84-Desk(U) dated 25.3.1985.

⁵⁸ Vide Ministry of HRD, Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July, 2010

⁽ECR No. 90 dated October 6, 2009)
59 Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-37/84-Desk(U)

dated 25.3.1985.

60 Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-12/85-Desk(U) dated 27.1.1986.

61 Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-48/90-Desk(U)

dated 5.8.1991.

(c) Provided that the meetings of the Selection Committee shall be fixed only after prior consultation with and subject to the convenience of the Visitor's nominee and the persons nominated by the Executive Council under Clause (b) above.

Provided further that the proceedings of the Selection Committee shall not be valid unless:-

- (i) Where the number of Visitor's nominee and the persons nominated by the Executive Council is four in all, at least three of them attend the meeting; and
- (ii) Where the number of Visitor's nominee and the persons nominated by the Executive Council is three in all, at least two of them attend the meeting.
- ⁶²(d) Notwithstanding the provision under Statute 27(1)(a) the Executive Council may constitute a Special Committee to suggest names of persons of high academic distinction, eminence and professional attainments for filling in special Chairs of Professors.
- (2) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the Ordinances.
- (3) If the Executive Council is unable to accept any recommendations made by the Selection Committee, it shall record its reasons and submit the case to the Visitor for orders.

28. ELECTED CHAIRMAN TO PRESIDE WHERE NO PROVISION MADE IN STATUTE

Where, by these Statutes, no provision is made for the President or Chairman to preside over a meeting of any University authority, board or committee or when the President or Chairman so provided for is absent, the members present shall elect one among themselves to preside at the meeting.

29. RE-APPOINTMENT AND RE-ELECTION

Save as otherwise provided in the Act, these Statutes or the Ordinances, every officer of the University and every member of any University authority whose term of office or of membership has expired shall be eligible for re-appointment or re-election, as the case may be.

30. RESIGNATION

- (1) Any member other than an ex-officio member of the Court, the Executive Council, the Academic Council or any other University authority may resign his membership by letter addressed to the Registrar, and the resignation shall take effect as soon as such letter is received by the Registrar.
- (2) An Officer of the University (whether salaried or otherwise), may resign his office by letter addressed to the Registrar :

Provided that such resignation shall take effect only on the date from which the same is accepted by the authority competent to appoint such officer.

31. REMOVAL OF TEACHERS

(a) Where there is an allegation of misconduct against a teacher, the Vice-Chancellor may, if he thinks fit, by order in writing, place the teacher

⁶² Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-64/86 Desk(U) dated 24-5-1988.

under suspension and shall forthwith report to the Executive Council the circumstances in which the order was made:

Provided that the Executive Council may, if it is of the opinion, that the circumstances of the case do not warrant the suspension of the teacher, revoke that order.

- (b) Notwithstanding anything contained in the terms of his contract of service or of his appointment, the Executive Council shall be entitled to remove a teacher on the ground of misconduct.
- (c) Save as aforesaid, the Executive Council shall not be entitled to remove a teacher except for good cause and after giving three months' notice in writing or payment of three months' salary in lieu of notice.
- (d) No teacher shall be removed under clause (b) or under clause (c) until he has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.
- (e) The removal of a teacher shall require a two-thirds majority of the members of the Executive Council present and voting.
- (f) The removal of a teacher shall take effect from the date on which the order of removal is made:
 - Provide that where a teacher is under suspension at the time of his removal, the removal shall take effect on the date on which he was placed under suspension.
- (g) Notwithstanding anything contained in the Statutes, the employees of the University, being a teacher shall be entitled to resign:
 - (i) in the case of the permanent teacher only after giving three months' notice in writing to the appointing authority or paying to the University three months' salary in lieu thereof.
 - (ii) in any other case, only after giving one months' notice in writing to the appointing authority or paying to the University one months' salary in lieu thereof.

32. REMOVAL OF EMPLOYEES OTHER THAN TEACHERS

- (1) Notwithstanding anything contained in the terms of his contract of service or of his appointment, an employee of the University, other than a teacher, may be removed by the authority which is competent to appoint the employee-
 - (a) if he is of unsound mind or is a deaf-mute or suffers from contagious leprosy;
 - (b) if he is an undischarged insolvent;
 - (c) if he has been convicted by a court of law of an offence involving moral turpitude and sentenced in respect thereof to imprisonment for not less than six months;
 - (d) if he otherwise guilty of misconduct;

 Provided that no officer of the University shall be removed from his office unless a resolution to that effect is passed by the Executive

Council by a majority of two-thirds of its members present and voting.

(2) No such employee shall be removed under clause (1) until he been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.

- (3) Where the removal of such employee is for a reason other than that specified in sub-clause (c) or sub-clause (d) of clause (1), he shall be given three months' notice in writing or paid three months' salary in lieu of notice.
- (4) Notwithstanding anything contained in the Statutes, an employee of the University, not being a teacher, shall be entitled to resign-
 - (i) in the case of the permanent employee, only after giving three months' notice in writing to the appointing authority or paying to the University three months' salary in lieu thereof;
 - (ii) in any other case, only after giving one months' notice in writing to the appointing authority or paying to the University one month's salary in lieu thereof.

33. SENIORITY

- (1) Whenever, in accordance with these Statutes, any person is to hold any office or be a member of any authority of the University by rotation according to seniority, such seniority as between two persons holding permanent posts of similar rank or grade shall be determined in accordance with the length of continuous permanent service in such rank or grade and in the case of two persons in temporary service in similar rank or grade, seniority shall be determined in accordance with the length of continuous temporary service in such rank or grade; between a permanent employee and a temporary employee in the same rank or grade the permanent employee shall be senior.
- (2) It shall be the duty of the Registrar to prepare and maintain in respect of each class of persons to whom the provisions of this Statute apply, a complete and up-to-date seniority list in accordance with the provisions of the foregoing clause.
- (3) If two or more persons have equal length of continuous service in a particular grade or post, or the relative seniority of any person or persons is otherwise in doubt, the Registrar may, on his own motion, and shall, at the request of any such person, submit the matter to the Executive Council whose decision thereon shall be final.

34. TENURE OF OFFICE

Notwithstanding anything contained in these Statutes, a person who holds any office in the University or is a member of any authority or board or committee of the University in his capacity as a member of any other authority or board or committee, or as the holder of any appointment shall hold the office or be a member of the authority or board or committee of the University so long only as he continues to be a member of that other authority or board or committee, or the holder of that particular appointment, as the case may be.

35. FILLING OF CASUAL VACANCIES

All casual vacancies in the office of member (other than an ex-officio member) of any authority or board or committee of the University shall be filled, as soon as conveniently may be, by the officer or authority or board or committee who has power to appoint, elect or co-opt the member whose place become vacant, and the person so appointed, elected or co-opted in a casual vacancy shall be a

member of such authority or board or committee for the residue of the term for which the person whose place he fills would have been a member.

36. ADMISSION OF COLLEGES ETC, TO THE PRIVILEGES OF THE UNIVERSITY

- (1) Colleges and other institutions within a radius of fifteen miles from the main temple of the University may be admitted to such privileges of the University as the Executive Council may decide on the following conditions, namely:-
 - (i) every such college or institution shall have a Managing Body constituted in accordance with the rules relating to the society or association establishing the college or institution consisting of
 - (a) two persons nominated by the University;
 - (b) the Principal;
 - (c) two teachers to be nominated in accordance with the Ordinances;
 - (d) such number of other persons as may be specified in the rules; Provided that the previous approval of the Executive Council is obtained for the appointment of every such other person;
 - (ii) every such college or institution shall satisfy the Executive Council on the following points -
 - (a) the suitability and adequacy of its accommodation and equipment for teaching,
 - (b) the qualifications and adequacy of its teaching staff and the conditions of their service,
 - (c) the arrangements for the residence, welfare, discipline and supervision of its students, and,
 - (d) such other matters as are essential for the maintenance of the standards of University education; and
 - (iii) no college or institution shall be admitted to any privileges of the University except on the recommendation of the Academic Council made after considering the report of a Committee of Inspection appointed for the purpose, by the Academic Council.
- (2) Every appointment of a teacher in such college or institution shall be made on the recommendation of a Selection Committee which shall consist of-
 - (a) the Principal, unless the post to be filled is that of the Principal;
 - (b) one representative of the University nominated by the Executive Council;
 - (c) two persons nominated by the Managing Body;
 - (d) two persons not connected with the college or institution who have special knowledge of the subject with which the person to be appointed will be concerned to be nominated by the Executive Council.
- (3) Every such college or Institution shall be inspected atleast ones every year by a Committee appointed by the Academic Council, and the report of that

Committee submitted to the Academic Council which shall forward the same to the Executive Council with such recommendation as it may deem fit to make. The Executive Council, after considering the report and the recommendations, if any, of the Academic Council, shall forward a copy of the report to the Managing Body of the College or Institution with such remarks, if any, as it may deem fit, for suitable action.

- (4) The Executive Council may, after consulting the Academic Council, withdraw any privileges granted to a college or institution if at any time it considers that the college or institution is not fulfilling the requisite conditions:
 - Provided that no such privileges shall be withdrawn until the Managing Body of the college or the institution, as the case may be, has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to the college or the institution.
- (5) Subject to the conditions set forth above, the Ordinances may prescribe any other conditions which may be considered necessary and also the procedure for the admission on colleges and institutions to the privileges of the University and for the withdrawal of those privileges.

37. REGISTERED GRADUATES

- (1) Every graduate of the University of not less than three years' standing shall be entitled to be registered and to have his name entered in the Register of registered graduates, the period of three years being computed from the date of conferment of the first degree by the University on the person concerned.
- (2) Every person who intends to become a registered graduate shall make an application to the Registrar in such form and on payment of such fee as may be prescribed by the Ordinances.
- (3) If any question arises as to whether a person is entitled to have his name entered in the Register of Registered graduates, it shall be decided by the Vice-Chancellor whose decision thereon shall be final.
- (4) The names of all graduates which have been entered in the register of registered graduates immediately before the commencement of the Banaras Hindu University (Amendment) Act, 1966 shall be included in the register of registered graduates maintained under this Statute.
- (5) No registered graduate shall be entitled to vote at, or stand as candidate, for, an election to the Court from among the registered graduates unless his name has been entered in the register of registered graduates for at least one year prior to the date of the election.

38. REGISTERED DONORS

- (1) Every person who has made a donation of one thousand rupees or more or has transferred property of the like value to the University shall be entitled to be registered and to have his name entered in the register of registered donors.
- (2) The names of all donors who have made such donation or have transferred such property immediately before the commencement of the Banaras

Hindu University (Amendment) Act, 1966 shall be included in the register of registered donors maintained under this Statute.

39. HONORARY DEGREES

- (1) The Degree of Doctor of Letters (D. Litt.), or Mahamahopadhyaya, Honoris Causa, shall be conferred upon such persons as have contributed substantially to the advancement of Literature, Philosophy, Art, Music, Painting or any other subject assigned to the Faculty of Arts, or for conspicuous service rendered by them to the cause of education.
- (2) The Degree of Doctor of Science (D. Sc) Honoris Causa shall be conferred upon such persons as have branch of science or technology or to planning, organizing or developing scientific and technological institutions, in the country.
- (3) The Degree of Doctor of Laws (LL.D.) Honoris Causa shall be conferred upon persons, who are distinguished lawyers, judges or jurists, statesmen or have made noteworthy contribution to public good.

⁶³40. Emeritus Professor and Visiting Professor

- (1) A retired Professor of the University having an authoritative standing in the field and whose long and distinguished services has added-luster to the University may, on the recommendation of the Vice-Chancellor, be selected by the Executive Council for conferment of status and appointment as 'Professor Emeritus'. The terms, conditions and the procedure of selection etc. shall be as provided in Ordinances.
- (2) A scholar of eminence who has acquired distinction in the field of scholarship and research and has published any work of merit may, on the recommendation of the Vice-Chancellor supported with reasons, be invited by the Academic Council to deliver lectures in the University for a specified period on such terms as may be prescribed by the Ordinances.

41. Provision for maintenance of Central Hindu School

- (1) The Executive Council shall make provision for the maintenance of the Central Hindu School and other schools which have been established in accordance with the Act, these Statutes or the Regulations.
- (2) The management of such schools shall be in accordance with the Ordinances made in this behalf.

42. Properties of the Schools to be properties of the University

The schools referred to in Statute 41 and all their buildings, properties, furniture, apparatus, and books and accounts shall be the property of the University.

43. SUBSCRIPTION BY EMPLOYEES

Every employee of the University appointed permanently or on probation to a substantive post on or before 31-3-1964, unless he opts for the "Central Universities-Retirement Benefit Rules 1967⁶⁴ as may be approved by the Central Government, shall as a condition of his service subscribe to the provident fund eight and one-third percent of his salary; such subscription shall

⁶³ Vide Govt. of India, Minsitry of Human Resource Development letter No. F.1-91/87 Desk(U) dated 1st August 1989

⁶⁴ 1966 has been replaced by 1967 in the Visitor's orders communicated vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-46/87-Desk(U) dated 26th October, 1987.

be deducted from his salary every month, fraction of a rupee of the salary being omitted. An employee joining University on or after 1-4-64 shall be governed by the Central Universities Retirement Benefit Rules 1967 as approved by the Central Government provided that any amendments to the Central Government Rules relating to General Provident Fund, Contributory Provident Fund, Pension, Gratuity, etc. shall be deemed to be the amendments of the relevant provisions of the Central Universities Retirement Benefit Rules 1967 with effect from the date such amendments are brought into force by the Central Government."

44. CONTRIBUTION BY THE UNIVERSITY

- (1) The University shall contribute to the Fund a sum equal to such percentage of the salary of each employee as may be approved by the Central Government.
- (2) Such contribution shall be credited to the account of the employee concerned and charged to the University accounts under the head "Provident Fund".

Provided that in the case of a person appointed on probation such contribution shall be added to the Fund only on his confirmation credit being given from the date on which the subscription was deducted each time from his salary.

45. DEPOSIT IN BANK

The amount of the deduction made from the salary of an employee under Statute 43 and the amount of the contribution made by the University under Statute 44 shall be deposited in the Post Office Savings Bank or in the State Bank as the Executive Council may direct, in the name of the Fund as early as practicable or at any rate within three days of the date on which the payment of the salary is made.

⁶⁵46. Investment in securities

- (1) The amount accruing to the Provident Fund shall be invested in the form of Term Deposit Receipts of a nationalized bank or banks as may be approved from time to time by the Executive Council or invested in the form of securities covered by section 20 of the Indian Trust Act of 1982.
- ⁶⁶(2) The University may, from time to time, take such loans as may be considered expedient and as the Executive Council may determine from the Provident Fund for construction of Staff quarters and refund the loans along with interest in such suitable instalments as may be fixed to the Provident Fund from the grants to be paid by the University Grants Commission for the purpose.
- (3) All interest or profit realized from the securities or from any deposit or account arising out of the Fund, shall, after deducting, the incidental expenses of investment or realization, be credited to the Provident Fund account to be distributed rateably in the account of each subscriber.

⁶⁵ Vide Govt. of India. Ministry of HRD (Deptt. of Education) letter No. F.1-32/82 Desk(U) dated 29th July, 1985.

⁶⁶ Vide Govt. of India, Ministry of HRD (Deptt. of Education) letter No. F.1-45/87 Desk(U) dated 15th July, 1987.

47. PAYMENT OF INSURANCE PREMIA

- (1) On a written application from a subscriber to the Provident Fund and with the approval of the Executive Council, the University may allow premia on the Life Insurance policy of the subscriber to be paid out of the subscriber's share in his Provident Fund.
- (2) In all such cases, the Life Insurance policy for which the premia are so paid shall be assigned in favour of the University and the policy shall, on the retirement of the subscriber from the service of the University, be reassigned to him by the University. In case of maturity of the policy during the service of the subscriber in the University, the full amount of the policy shall be credited to the Provident Fund of the subscriber and in the case of the death of the subscriber during the service, the full amount of the policy shall be paid to the legal representative of the deceased, entitled to the Provident Fund.

48. AMOUNT WHEN PAYABLE

The amount at the credit of any subscriber shall be payable:

- (a) on the death of the subscriber, to the person or persons nominated by him or, when no such nomination is made, to his legal heir or heirs;
- (b) on his ceasing to be in the service of the University, to such subscriber, provided
 - (i) that no subscriber who has been dismissed for what is considered by the Executive Council as gross misconduct, shall, if the Executive Council so directs, be entitled to the benefit or to receive any part of any sum at any time contributed by the University to the Fund or the interest or profit thereon;
 - (ii) that if any subscriber resigns his appointment before putting in five years' service, the University may withhold the contribution allotted to him, together with the interest thereon, and pay to the subscriber only the balance at his credit without such contribution or the interest on or profit from such contribution.

49. RECOVERY OF LOSS OR DAMAGE

The University shall not be entitled to recover from the amount to the credit of any subscriber on account of subscriptions made by him thereto (including interest on or profit from such subscriptions), any sum on account of any loss or damage sustained by the University through the misconduct or negligence of the subscriber or any other sum due to the University from him; any such loss or damage sustained by the University or other liability incurred by the subscriber to the University, shall, however, be recoverable from the contribution made by the University to his account including interest or profit thereon.

50. LAPSE OF WITHHELD CONTRIBUTION

Any contribution and interest or profit, withheld under these Statutes, shall lapse to the University.

51. ADVANCES

(1) In case of urgent necessity, which in the opinion of the Executive Council justifies the course the University may allow a subscriber an advance of a sum, not exceeding his salary for three months out of the amount

- subscribed by him with interest thereon (excluding the contribution of the University, and the interest or profit thereon).
- (2) The advance shall be recovered in such number of monthly instalments, not exceeding twenty-four as the Executive Council may fix, and shall be recovered by deduction from the salary payable by the University to such subscriber; the amount of such instalments shall be fixed in whole rupees, and the deductions shall commence from the first payment of a full month's salary, after such advance has been made, and the last instalment shall cover the entire balance then due.
- (3) Notwithstanding anything in clause (1), if an advance is required for the purpose of building or purchasing a house, the maximum limit of the advance may be equal to twelve months' salary of the subscriber out of his subscription to the Fund, to be repaid in such number of instalments, not exceeding forty-eight, as the Executive Council may determine.
- (4) A subscriber may at his option pay at any time any additional sum above the amount fixed.
- (5) No subsequent advance shall ordinarily be made until the lapse of three months from the date when the previous advances has been fully repaid.

52. SUBSCRIPTION DURING LEAVE

An employee, who is on leave on full pay, shall continue to subscribe to the Provident Fund and may do so at his option, if he is on leave on less than full pay.

53. ANNUAL STATEMENT OF ACCOUNT

A separate account in Form A shall be kept in the office of the University on account of every employee subscribing to the Provident Fund, and a copy of the account shall be furnished to every such employee at the end of each financial year and on his ceasing to be an employee.

FORM A

Provident Fund Banaras Hindu University deposit account for the year ending the 31st of March.

Number	r of								
Accoun	t		Name of Subscriber				Apportionment		
}			Deposits			[or		
Date	Operating Balance	Deduction from salary	Contribution by the University	Withdrawal	Repayment	Closing Balance	Rateable interest profit added at the er of the year	Total at credit	Remarks
j	2	3	4	5	6	7	8	9	10
				1		1			

- 54. (1) Accounts credited or debited to the Provident Fund shall on the same day be posted to the Provident Fund Ledger in Form B, given below. The figures for column 6 in the ledger will be calculated yearly as also the net balance of each account entered in columns 7 and 10.
 - (2) No voluntary deposits from employees shall be credited to the Provident Fund.

FORM B
Provident Fund Ledger, Banaras Hindu University, Varanasi.

			April to March							
No. of Account	Name of Subjects	Opening Balance	Deduction from Salary	Contribution by the University	Rateable interest or profit	Total	Withdrawal	Repayment	Closing	Remarks
1	2	3	4	5	6	7	8	9	10	11
-	{		}		}					

55. CLOSING OF ACCOUNT

If a subscriber dies or his services otherwise terminate, his account shall be closed, and the sum due to him shall cease to bear interest or carry any profit after the expiry of the month in which his death or the termination of his services occurs.

56. TRANSFER TO DEPOSIT ACCOUNT

When an account is closed, any sum remaining unclaimed shall be removed from the Provident Fund Ledger and transferred to a deposit account at the end of the year and be dealt with like any ordinary deposit.

57. NOMINATION

- (1) Every subscriber shall be required to sign a written declaration that he has read these Statutes and he agrees to abide by them and hand over for registration in the University office, the name of the person to whom he wishes the balance at his credit to be paid in the event of his death.
- (2) When nominating more than one person, he may state the proportion in which the said balance may be paid to each of them respectively. In case the nominee or any of the nominees is a minor, he should state the date of birth of the minor nominee; and the payment shall be made to the next friend of the nominee or the guardian who may be authorized by law to receive payment on his behalf while he is a minor.
- (3) The subscriber may, from time to time, add to or change his nominee or nominees and the proportion in which the balance at credit is to be distributed, by written application to the University.
- (4) A register of nominees shall be kept in the University Office in Form C given below:-

	FORM C									
{	Name of Subscriber	Name and address of his nominee with date of birth) –	. ~						
-		and the name of his next friend if he is a minor								
ļ		frend if he is a fiffici	ļ	<u> </u>						
-{	1	2	3	44						

58. EMPLOYEES WHO ARE NOT ELIGIBLE FOR P.F.

Notwithstanding anything contained in these Statutes, no employee of the University shall be entitled to the benefit of the Provident Fund if he is otherwise entitled to a pension or the University contributes towards his pension and leave allowance or he has been appointed by the University on a consolidated salary on special terms.

59. GRATUITY

Where any employee of the University has been in continuous service, whether before or after the commencement of the Banaras Hindu University (Amendment) Act, 1966, for not less than ten years, and:-

- (i) he retires from service on account of incapacity; or
- (ii) he dies while in service;

the employee or, in the case of his death, the dependent members of his family, shall be paid, on such retirement or death, by the University such gratuity as the Executive Council may determine in the circumstances of each case, the amount of gratuity being calculated at a rate not exceeding one-half month's salary last drawn by the employee for every completed year of service or any part thereof in excess of six months:

Provided that in no case the total amount of gratuity so determined shall exceed fifteen month's salary last drawn by the employee.

60. MAINTENANCE OF DISCIPLINE AMONG STUDENTS OF THE UNIVERSITY

- (1) All powers relating to discipline and disciplinary action in relation to students shall vest in the Vice-Chancellor.
- (2) The Vice-Chancellor may delegate all or such of his powers as he deems proper to the Chief Proctor and to such other persons as he may specify in this behalf.
- (3) Without prejudice to the generality of his powers relating to the maintenance of discipline and taking such action in the interest of maintaining discipline as may seem to him appropriate, the Vice-Chancellor may in the exercise of his powers aforesaid, order or direct that any student or students be expelled, or be, for a stated period, rusticated, or be not, for a stated period admitted to a course or courses of study in a College, Department or Institution of the University, or be fined in a sum of rupees that may be specified, or be debarred from taking a University or College or Departmental Examination or Examinations for one or more years, or that the results of student or students concerned in the Examination or Examinations in which he or they have appeared be cancelled.
- (4) The Director of the Institute of Technology, the Director of the Institute of Medical Sciences, the Director of the Institute of Agricultural Sciences, the ⁶⁷Director of the Institute of Environment and Sustainable Development, the Principals of Colleges, Heads of Special Centres, Deans of Faculties

⁶⁷ Vide Ministry of HRD. Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July. 2010 (ECR No. 90 dated October 6, 2009)

and Heads of Teaching Departments in the University shall have the authority to exercise all such disciplinary powers over the students in their respective Colleges, special Centres, Institutions, Faculties and Teaching Departments in the University as may be necessary for the proper conduct of the Institutions Special Centres and teaching in the concerned Departments.

- (5) Without prejudice to the powers of the Vice-Chancellor and the Chief Proctor as aforesaid, detailed rules of discipline and proper conduct shall be framed. The Principals of Colleges, Heads of Special Centres, Deans of Faculties and Heads of Teaching Departments in the University may frame such supplementary rules, as they deem necessary for the aforesaid purposes. Every student shall provide himself with a copy of these rules.
- (6) At the time of the admission, every student shall be required to sign a declaration that on admission he submits himself to the disciplinary jurisdiction of the Vice-Chancellor and the several authorities of the University who may be vested with the authority to exercise discipline under the Act, the Statutes, the Ordinances and the Rules that have been framed thereunder by the University.

ANNEXURE [See Statutes 25(1) LIST OF DEPARTMENTS IN BANARAS HINDU UNIVERSITY

Faculty of Arts

Department of -

- 1. English
- 2. Hindi
- 3. Sanskrit
- 4. Pali and Buddhist Studies
- 5. Philosophy and Religion⁶⁸
- 6. Arabic
- 7. Ancient Indian History, Culture and Archaeology
- 8. Art & Architecture
- 9. Foreign Languages
- 10. Indian Languages
- 11. Indo-Sumerian Studies
- 12. Library and Information Science
- 13. Urdu
- 14 Persian
- 15. Bengali
- 16. Journalism and Mass Communication
- 17. Physical Education
- 18. German Studies, 69
- 19. French Studies
- 20. Telugu
- 21. Marathi
- 22. Linguistic.

Faculty of Social Sciences

Department of -

- 1. Economics
- 2. History
- 3. Political Science
- 4. Psychology
- 5. Sociology

Faculty of Science

Department of -

- 1. Mathematics
- 2. Botany
- 3. Chemistry
- 4. Geology
- 5. Physics
- 6. Geography
- 7. Zoology
- 8. Geophysics
- 9. Home Science
- 10. Statistics⁷⁰
- 11. Biochemistry

 $^{^{68}}$ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F,1-73-89-Desk(U) dated 5^{th} April, 1990.

⁶⁹ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-39-96-Desk(U) dated 16th August. 1988.

⁷⁰ Vide Ministry of Education & Culture letter No. F.1-12/82-Desk(U) dated 15.12.83. (Deptt. of Statistics and Deptt. of Biochemistry).

- 12. Computer Science⁷¹
- 13. Molecular and Human Genetics

Faculty of Engineering and Technology

Department of -

- 1. Mechanical Engineering
- 2. Electrical Engineering
- 3. Civil Engineering
- 4. Mining Engineering
- 5. Metallurgical Engineering
- 6. Chemical Engineering and Technology
- 7. Ceramic Engineering
- 8. Pharmaceutics
- 9. Electronics Engineering.
- 10. Computer Engineering⁵
- 11. Applied Physics⁷²
- 12. Applied Chemistry
- 13. Applied Mathematics

Faculty of Medicine

Department of -

- 1. Anatomy
- 2. Biochemistry
- 3. Forensic Medicine
- 4. General Medicine
- 5. Microbiology.
- 6. Obstetrics and Gynaecology
- 7. Opthalmology
- 8. Physiology
- 9. Pharmacology
- 10. Pathology
- 11. Community Medicine⁷³
- 12. Paediatrics
- 13. Radio-Diagnosis Imaging
- 14. General Surgery
- 15. Anaesthesiology
- 16. Biophysics
- 17. Orthopaedics
- 18. Otorhinolaryngology
- 19. Psychiatry
- 20. Radiotherapy and Radiation Medicine
- 21. Dermetology and Venereology⁷
- 22. Tuberculosis and Chest Diseases
- 23. Neurosurgery⁷⁵

71 Vide Govt. of India, Ministry of Education letter No. F.1-35/84-Desk(U) dated 14.1.85.

Vide Govt. of India, Ministry of Education letter No. F.1-36/84-Desk(U) dated 23rd August, 1985.
 (Deptt. of Applied Physics, Applied Chemistry and Applied Maths)
 Vide Govt. of India, Ministry of Human Resource Development letter No. F.1-12/2003-Desk(U)

⁷³ Vide Govt. of India, Ministry of Human Resource Development letter No. F.1-12/2003-Desk(U) dated 25th March, 2004. (Deptt. of Community Medicine and Deptt. of Radio-diagnosis Imaging) ⁷⁴ Vide Ministry of Human Resource Development letter No. F.1-43/86-Desk(U) dated 4th August, 1987. (Deptt. of Dermetology & Venereology and Deptt. of Tuberculosis & Chest Diseases)

⁷⁵ Vide Govt. of India, Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-87/86-Desk(U) dated 27th August, 1987. (Deptt. of Neurosurgery, Plastic Surgery, Urology, Paediatrics Surgery, Nephrology, Neurology, Gastroenterology, Endocrinology, Cardiothoracic Surgery and Cardiology).

- 24. Plastic Surgery
- 25. Urology
- 26. Paediatrics Surgery
- 27. Neurology
- 28. Nephrology
- 29. Gastroenterology
- 30. Endocrinology
- 31. Cardiothoracic Surgery
- 32. Cardiology
- 33. Surgical Oncology

⁷⁶Faculty of Ayurveda

Department of -

- ⁷⁷1. Samhita and Sanskrit.
- 2. Sidhanta Darsshan;
- 3. Dravyaguna;
- Kaya Chikitsa;
 Prasuti Tantra;
- 6. Shalya Tantra;
- 7. Medicinal Chemistry (Bhaisajya Rasayan Vibhag)
- 8. Rasa Shastra
- ⁷⁸9. Kriya Sharir
- 10. Rachana Sharir
- 11. Swathyavrittya and Yoga
- 12. Kaumaryavrittya/Balroga
- 13. Vikrit Vigyan
- 14. Shalakya Tantra

⁷⁹Faculty of Dental Sciences

Department of Dentistry

Faculty of Law

Department of Law

Faculty of Performing Arts

Department of -

- 1. Vocal Music
- 2. Instrumental Music
- 3. Musicology
- 804. Dance

Faculty of Visual Arts

Department of -

- 1. Painting
- 2. Plastic Arts
- 3. Applied Arts

⁷⁶ Vide Ministry of Education letter No. F.1-10/85-Desk(U) dated April. 17, 1985.

⁷⁷ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-27/2004-Desk(U) dated 10th October, 2006 (ECR No. 296 dated March 31, 2004). (Department of Ayurveda Samhita & Sanskrit, Sidhant Darshan and Deptt. of Shalya Tantra).

⁷⁸ Vide Ministry of Human Resource Development (Deptt. of Education) letter No. F.1-27/2004-Desk(U) dated 10th October. 2006 (ECR No. 296 dated March 31, 2004). (Deptt. of Kriya Sharir. Rachana Sharir, Swathyavrittya and Yoga, Kaumaryavritta/Balroga, Vikrit Vigyan and Department of Shalakva Tantra).

Vide MHRD letter No. F.1-15/2005-Desk(U) dated 22nd August. 2005.

⁸⁰ Vide MHRD letter No. F.1-9/2007-Desk (U) dated September 6, 2007.

Sanskrit Vidya Dharma Vigyan Sankaya

Department of -

- 1. Sahitya
- 2. Vaidic Darshan.81
- 3. Buddha and Jain Darshan
- 4. Vyakaran
- 5. Dharmagam
- 6. Jyotish
- 7. Veda
- 8. Dharmashastra and Mimansa

Faculty of Education

Department of Education

Faculty of Agriculture

Department of -

- 1. Plant Physiology
- 2. Mycology & Plant Pathology
- 3. Agricultural Economics
- 4. Genetics & Plant Breeding
- 5. Agronomy
- 6. Soil Science and Agricultural Chemistry
- 7. Horticulture
- 8. Entomology & Agricultural Zoology
- 9. Extension Education
- 10. Animal Husbandry and Dairying
- 11. Farm Engineering.

Faculty of Commerce

Department of Commerce.82

Faculty of Management Studies

(ECR No. 90 dated October 6, 2009)

Department of Management Studies.83

⁸⁴ Faculty of Environment and Sustainable Development

Department of Environment and Sustainable Development

⁸¹ Vide Govt. of India, Ministry of Education and Culture (Deptt. of Education) letter No. F.1-39/81-Desk(U) dated April 24, 1984.

⁸² Vide Govt. of India, Ministry of Education letter No. F.1-49/83-Desk(U) dated May 19, 1984.

Vide Govt. of India, Ministry of Education letter No. F.1-49/83-Desk(U) dated May 19, 1984.
 Vide Ministry of HRD, Deptt. of Higher Education letter No. F.1-5/10-Desk(U) dated 28th July. 2010